

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-05-2024 AT 10:30 AM**

**Company Petition IB/51/2021
AND
IA (IBC) 694/2024 in Company Petition IB/51/2021
u/s. 94 of IBC, 2016**

IN THE MATTER OF:

Avasarla Venkateswar Rao

...Petitioner

AND

State Bank of India & Servomax India Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 694/2024

Learned Counsel Mr Varun Ambati, for applicant present physically.

Proof of service filed as per the same returned as "Addressee left without instructions". At request of the learned counsel for the applicant let notice be taken to the Personal Guarantor through publication to be done in leading newspaper one in English and one in Vernacular language having circulation in the area where the personal guarantor is residing. For appearance, matter adjourned to 14.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)